

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4500/2020

(Arising out of impugned final judgment and order dated 06-03-2020 in HCWP No. 1045/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMIT JANI

Respondent(s)

Date : 25-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.
Mr. Abhitosh Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service of two successive notices, respondent has not chosen to appear in the matter.

Leave granted.

During the pendency of the appeal, interim order dated 20.11.2020 shall continue.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)